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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.A No. 258/(MAH)/2015  
M.A No. 456/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Bhatgaon Extension Mines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Mukesh Sinha	PCS
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**ORDER**

**MA 456/2017 In TCA No.258/641A/NCLT/MB/MAH/2015**

For the Applicant has reported in MA 456/2017 in TCA 258/2015 filed by the Applicant seeking Corrigendum for the Order dated 11.5.2017 as to the mistake in the order u/s. 166, corrigendum is given as follows:

In 1<sup>st</sup> page Section 159 is replaced with Section 166.

Extension of time has been sought for filing the order with the Registrar of Companies within a week from the date of receipt of the Order, the same is allowed.

Accordingly, this Application is allowed.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)